

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO.1018**

**TO BE ANSWERED ON THE 22ND NOVEMBER, 2016/AGRAHAYANA 1, 1938 (SAKA)
CITIZENSHIP FOR CHAKMA IMMIGRANTS**

1018. SHRIMATI KIRRON KHER:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Chakma immigrants staying in the country;**
- (b) whether the proposal to grant citizenship to the said immigrants has been received; and**
- (c) if so, the details thereof and the response of the Government thereto?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

- (a): Information is being collected and will be laid on the Table of the House.**
- (b)&(c): Applications of 110 Chakma immigrants were recently received by the Central Government for consideration without recommendations of the State Government which have been returned to the State Government for their recommendations as required under Rule 12(2) of the Citizenship Rules, 2009.**
